

the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri N. Anandam.
2. Shri Anant Prasad Sharma.
3. Shri Gurmukh Singh Musafir.
4. Pandit Bhawaniprasad Tiwary.
5. Shri C. D. Pande.
6. Shri T. Chengalvaroyan.
7. Shri Sunder Mani Patel.
8. Shrimati Sarla Bhadauria.
9. Shri Kalyan Roy.
10. Shri Thillai Villalan".

12.26 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH):
With your permission, Sir, I rise to
announce that Government Business in this
House during the week commencing 24th
November, 1969, will consist of :—

- (1) Consideration of any item of
Government Business carried over
from today's Order Paper.
- (2) Consideration and passing of :—

The Oaths Bill, 1963, as passed by
Rajya Sabha.

The Indian Registration (Amend-
ment) Bill, 1968, as passed by Rajya
Sabha.

The Tea (Amendment) Bill, 1969.

The Central Silk Board (Amendment)
Bill, 1968.

The Advocates (Second Amendment)
Bill, 1968, as passed by Rajya
Sabha.

The Petroleum (Amendment) Bill
1969.

The Monopolies and Restrictive
Trade Practices Bill, 1969, as passed
by Rajya Sabha.

(3) Further Discussion of the motion
moved by Shri Prakash Vir Shastri
regarding subversive and violent
activities in the country at 4-30 p.m.
on Wednesday, the 26th November.

(4) Discussion on the Resolution seeking
approval of the notification issued
on the 3rd October, 1969, declaring
the service in the Food Corporation
of India to be an essential service at
5-00 p.m. on Thursday, the 27th
November.

श्री मधु लामये (मुंगेर) : अध्यक्ष महोदय,
अगले सप्ताह के कार्य के बारे में मुझे एक सवाल
पूछना है। अगले सप्ताह यहां जो कार्यवाही
होगी उसके बारे में मैं एक ही जानकारी
चाहता हूँ।

असम के सम्बन्ध में संविधान में परिवर्तन
करने वाला जो विधेयक या उसको राष्ट्रपति के
द्वारा मान्यता दी गई है। अब वह संविधान का
हिस्सा हो गया है तो वह असम के बारे में हिल
सब स्टेट के बारे में सर्वसंश्लेषित विधेयक
सरकार कब लायेगी यह मैं जानना चाहता हूँ ?

THE MINISTER OF HOME AFFAIRS
(SHRI Y. B. CHAVAN) : The draft has
been discussed with both the parties
concerned because we would like to bring
forward legislation which has a broad agree-
ment of both the parties. Some of the items
are under discussion with them but our
intention is to bring forward the legislation
before this House in this session.

श्री कंवर लाल गुप्त (दिल्ली सदर) :
अध्यक्ष महोदय, कूल 184 के तहत हम लोगों ने
एक संश्लेषित मोशन श्री जगजीवन राम द्वारा 10
साल के इनकमटैक्स रिटर्न्स न दाखिल करने
के बारे में दिया था और उस बारे में यहां
सदन में बहस होनी चाहे इसके लिये सदन
की चारों ओर से मांग है। यह इनकमटैक्स के
रिटर्न्स इतने समय तक न दाखिल करना एक
बड़ा गम्भीर मामला है और इस पर बहस को
टाला न जाय और जगजीवनराम जी इस पर
जवाब दें.. (व्यवधान)

MR. SPEAKER : You need not raise it in the House. It has nothing to do with the Business Advisory Committee... (Interruption)

श्री कबर लाल गुप्त : अध्यक्ष महोदय, यह आपने कैसे कह दिया ? श्रीन ए प्वाएंट ऑफ ऑर्डर, सर... (व्यवधान)

श्री श्री ने जो यह कहा कि यह जो सवाल है यह बिजनेस ऐडवाइजरी कमेटी का नहीं है लेकिन मेरा विचार यह है कि वह बिजनेस ऐडवाइजरी कमेटी तय करती है कि किस इश्यु पर कितना टाइम दिया जाय। इसलिये अध्यक्ष महोदय, आपका ऐसा कहना मेरे खयाल से ठीक नहीं होगा और इस हाउस के हम सब लोगों की हर ओर से मांग है कि यह चीज डिस्कस की जाय और इसके लिये अगले सप्ताह टाइम दिया जाय... (व्यवधान)...

MR. SPEAKER : Order, order. All of you are consistently disturbing the proceedings of the House. It is as if you have pre-planned to disturb the House. All of you who are standing may please sit down.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : There is no pre-plan to disturb the House. (Interruptions)

MR. SPEAKER : Otherwise, they should behave normally. They can get up one by one and put their points.

SHRI SURENDRANATH DWIVEDI (Kendrapara) : Sir, it will be quite a departure from our policy if you rule that whatever matter we want to raise in the House, whether a discussion should be permitted or not, should be referred to the Business Advisory Committee. I do not think the Business Advisory Committee has any business to go into this question. The Business Advisory Committee has only to allot time for the business that will be before the House. The question has been asked, and rightly so, since some of us have given notice of motions on the issue of Shri Jagjivan Ram's tax returns, whether, the Government is prepared to find time in the next week to discuss that matter. Let us have a reply to that.

SHRI KANWAR LAL GUPTA : It is a unanimous demand of the House. You should accept it. (Interruptions)

SHRI UMANATH (Pudukkottai) : The other question is that during next week, some time has been allotted for a discussion on communal situation. (Interruption)

SHRI KANWAR LAL GUPTA : Let us get an answer about the discussion on the motion on Shri Jagjivan Ram's tax returns.

DR. RAM SUBHAG SINGH (Buxar) : I want that this House should discuss the conduct of the Prime Minister because she has been telephoning and utilising Government machinery to influence Members and Ministers to resign. (Interruptions)

SOME HON. MEMBERS : Shame, shame !

DR. RAM SUBHAG SINGH : Dr. Sita Ram, a Minister of U.P. got a telephone last night to resign from Mr. C. B. Gupta's Cabinet. The Government machinery is being used for this purpose. Some Defence Ministry planes have been sent for fetching Members for the requisitioned meeting. All these things should be stopped. It is in papers also. (Interruptions) The conduct of the Prime Minister and all these matters should be discussed. (Interruptions)

MR. SPEAKER : It is really a pitiable House, a pitiable state of affairs, everybody getting up and shouting. I have been the Presiding officer during many difficult times. I have yet to see a House like this. The Members can put their points one by one. I can call some of them. The others must sit down calmly and hear. It is not proper to go on shouting and shouting. How can you hear anything ?

I may tell you one thing that so far as censure motions against Ministers are concerned, nothing can come before the House unless it is given in the form of a substantive motion. You are talking verbally. I cannot allow anything verbal. You know the rules. Knowing the rules, you still go on persisting.

SHRI SURENDRANATH DWIVEDI : Sir, this is only an announcement of the

business for the next week. This is not a motion which is to be adopted by the House. We are only asking whether some other items will be included in the business for the next week.

MR. SPEAKER : I am talking of Dr. Ram Sabhag Singh's motion. (*Interruptions*)

SHRI S. M. BANERJEE (Kanpur) : Mr. C. B. Gupta has lost the majority. He should resign.

SHRIMATI TARKESHWARI SINHA (Barh) : Let Mrs. Indira Gandhi resign. She has lost the majority here. Then Mr. Gupta will resign.

श्री रामावतार शास्त्री (पटना) : प्रश्न का महोदय, मैंने आप से चिट्ठी लिखकर निवेदन किया था और साथ ही दो या तीन सवालों पर हम लोगों में से कुछ ने ध्यान आकर्षण प्रस्ताव दिया था...

MR. SPEAKER : I am not allowing it.

श्री रामावतार शास्त्री : आप जानते हैं कि जमशेदपुर में जहाँ प्रेजिडेंट्स कूल है तमाम इंजीनियरिंग मजदूर हड़ताल पर हैं... इस सवाल पर आप को कुछ कहना चाहिए !...*

MR. SPEAKER : Nothing will go on record if you defy my orders.

श्री रामावतार शास्त्री : दूसरी बात यह है कि घटना में हमारे कार्यकर्ता सत्याग्रह करते हुए कारपोरेशन के आफिस के सामने गिरफ्तार किये गये...*

MR. SPEAKER : Nothing will go on record so long as he defies the orders of the Chair.

SHRI UMANATH rose—

MR. SPEAKER : Has he not finished ?

SHRI UMANATH : In the mean time, there were interruptions. My point was this. Even on the first day the subject

came up very seriously—the question of communal situation, especially with reference to Gujarat : it is not only a question of losses of life that had already been undergone there, but it is also a question of protection of future losses. Five hours have been allotted ; this is what I find from the papers. But I am surprised to find that that subject is not being taken up in the second week. It is a serious matter. I would request you to see that Government accepts it for the next week.

MR. SPEAKER : Everything is put before the party leader. The Business Advisory Committee has on it all the leaders of the parties and when it meets, I get all the views and they are all accommodated and this is unanimous.

SHRI ATAL BIHARI VAJPAYEE : When was the meeting called ? The Business Advisory Committee did not meet. (*Interruptions*)

SHRIMATI TARKESHWARI SINHA : This was known only last night and could not be taken to the Business Advisory Committee. Therefore, we have demanded a discussion on the conduct of the Prime Minister and the Government. I understand that the Minister of Defence has allowed the use of 10 defence planes for members to be brought for the requisitioned AICC meeting. (*Interruptions*) This was known only last night and the Business Advisory Committee did not meet last night. Therefore, we have brought it before the House.

SHRI RANGA (Srikakulam) : On a point of procedure. Whenever the Business Advisory Committee's report comes here, there are two things that are done. One is whether we agree to the allotment of time made in the Business Advisory Committee for the subjects and whether the priority should be changed or accepted or what ever it is. The other thing is that this is the occasion when we get an opportunity of informing the Government the various other subjects on which we would like to have discussion, and we would like the Government to have them, if possible, during the week concerned and if not, let

[Shri Ranga]

them give an assurance that they will be taken up in the following week.

This is just an occasion when we should discuss a thing like that. Here there are two things which are very important and which have already been placed before the House. One is the strike by 50,000 workers in Jamshedpur. This is a matter of very great public importance. The other is the manner in which the Prime Minister and the Defence Minister are said to have behaved or misbehaved in interfering with the local Ministers and local Governments. These are the two things. (*Interruptions*)

SHRI SURENDRANATH DWIVEDY : Shri Jagjiwan Ram.

SHRI RANGA : The third one, of course, is.

AN HON MEMBER : Ahmedabad incidents should be discussed.

SHRI RANGA : Then there is another question which is very important not only from the national point of view but also from international point of view, i.e., the manner, right or wrong, in which the Minister for Food and Agriculture has been exonerated rightly or wrongly by the Income Tax Department because of the position he holds in the Government. These are the three things. Then there are other things. One is Ahmedabad riots. These are the four points. (*Interruptions*)

We naturally expected the Minister for Parliamentary Affairs, at least with regard to the Ahmedabad situation, to give some reasons in the course of his statement, why they thought it fit—the Government as well as the Business Advisory Committee—not to find time for its discussion. These are only questions of procedure.

Just as you expect us to keep ourselves within these general norms and conventions of procedure, similarly we also expect you to help us in seeing that the Government behave according to the norms. (*Interruptions*)

SHRI JYOTIRMOY BASU (Diamond Harbour) : I want to raise some thing. I have seen you in your Chamber. I want to draw your attention to a very serious matter affecting...

SHRI S. M. BANERJEE rose—

MR. SPEAKER : Mr. Banerjee, will you please sit down ? You won't allow me to put my point before you ? This is really bad—always standing

SHRI S. M. BANERJEE : Then how can I catch your eye, Sir ?

MR. SPEAKER : Have mercy on me as also on yourself.

SHRI JYOTIRMOY BASU : About 50,000 workers employed by 67 major and medium industries at Jamshedpur have gone on strike. You ask the Labour Minister to make a statement on the floor of the House because the situation is very serious.

श्री सरजू पाण्डेय (गाजीपुर) : अगले सप्ताह कौन से विषय यहाँ आयेंगे यह मंत्री महोदय ने बताया है। एक शूगर प्राइसिम के ऊपर प्रस्ताव था वह भी नहीं लिया गया है और न ही कम्प्युल रायटर्स के ऊपर जो प्रस्ताव था उसको ही इसमें शामिल किया गया है। मैं जानना चाहता हूँ कि क्या अगले सप्ताह इनको लिया जाएगा या नहीं लिया जायगा, इसको वह बताये।

MR. SPEAKER : It is all your Committee's report. Mr. Banerjee, you were in the Business Advisory Committee and you are the first to stand up.

SHRI S. M. BANERJEE : Now that you have permitted me.

MR. SPEAKER : I was very reluctant to permit you. You were present in the Business Advisory Committee. After all there should be some norms.

SHRI S. M. BANERJEE : You complete your observations, Sir. Then I will make my submission.

MR. SPEAKER : It was a unanimous report.

SHRI D. N. PATODIA (Jalore) : I was absent on that day.

SHRI S. M. BANERJEE : We all of us were there. We allotted five hours for the discussion of communal riots at Ahmedabad. We all agreed that this was a serious matter and it was decided by the hon. Minister a motion from the Government will come and that we will get an opportunity

My second point in this. I would request you, Sir, to admit the Calling-Attention Notice. First a statement can be made by the Labour Minister about the Jamshedpur situation. 40,000 people have gone on strike. He can make that statement next week (*Interruption.*) Dr. Ram Subhag Singh has mentioned above Uttar Pradesh. What is happening in Uttar Pradesh? The Ministry has lost the majority. (*Interruption.*) The Assembly should be called. (*Interruption.*)

SHRIMATI TARKESWARI SINHA : Mr. Speaker, Sir, you have allowed two Members of the Right Communist Party to make comments on the report of the Business Advisory Committee. You have not allowed us to say anything. You must allow us. I would like to ask certain clarifications from the hon. Minister. It is my right to ask the clarification. I would like to ask this clarification on the Business Advisory Committee's report. I would like to submit that you cannot discriminate between one party and another. You have allowed two Members of the Communist Party, Mr. Sarjoo Pandey and S. M. Banerjee. (*Interruption.*) Why should you allow two Members of the Communist Party? Why did you allow some Members of the Right Communist Party to interfere, Sir? Sir, the reservation for the Scheduled Castes and the Scheduled Tribes is going to end in January. The Bill for continuation of the safeguards to the Scheduled Castes and Scheduled Tribes people has got to be passed by both the Houses of Parliament in time. It is a Constitution (Amendment) Bill and therefore the Bill must be brought up immediately. Members have to be in Delhi. Members should be given this opportunity and we have to participate in the Bill to extend the concession to the Scheduled Castes and Scheduled Tribes people. This is very important. (*Interruptions.*)

श्री शिव चन्द्र भा (पुबनी) : अध्यक्ष महोदय, कोई तरीका प्रस्तुत करना होगा सदन की कार्रवाई को चलाने के लिए।

इस तरह से नहीं चल सकता है। जो भी होता है बोलना शुरू कर देता है। हमको मौका ही नहीं प्राप्त देते हैं।

MR. SPEAKER : I would request the hon. Member to resume his seat.

श्री शिव चन्द्र भा : कोई तरीका प्रस्तुत करना होगा। मैं भी इस सम्बन्ध में दो शब्द कहना चाहता हूँ।

श्री रवि राव : इनको एक सैकिड सुन लीजिये।

MR. SPEAKER : Order please.

श्री शिव चन्द्र भा : बिहार में ग्रीर खास कर उत्तरी बिहार में सूखा पडा है और वाटर पैस्टस की वजह से फसल बरबाद हो गई है। मोटे तौर पर 75 प्रतिशत फसल बरबाद हो गई है...

MR. SPEAKER : I would request the hon. Member to resume his seat.

श्री शिव चन्द्र भा : मैं प्राथना करता हूँ कि खाद्य तथा कृषि मंत्री उस सम्बन्ध में एक वक्तव्य दें। वहाँ की जनता की मांग है कि उस इलाके को अकालग्रस्त क्षेत्र घोषित किया जाए।

MR. SPEAKER : I am very sorry I cannot allow you. I am going to adjourn the House. If they are not prepared to conduct the business of the House, I am going to adjourn the House. What is this? Is this Parliament?

The House stands adjourned.

12.52 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at four minutes Past Fourteen of the Clock.

[Shri M. B. Rana in the Chair]

BUSINESS OF THE HOUSE—Contd.

श्री स० मो० बनर्जी (लालपुर) : सभपति

[श्री म० मो० बनर्जी]

महोदय, आप जानते हैं कि हाउस आम तौर पर 1 बजे लंच के लिए एजाने हुआ करता है। हो सकता है कि अध्यक्ष महोदय हम से नाराज हो गये हों, लेकिन आप ने देखा कि आज उन्होंने हाउस को ग्रचानक 1 बजे से पहले ही एजाने कर दिया। इस बारे में हमें कोई शिकायत नहीं है। उन्हें हक है कि वह जब चाहें, हाउस को एजाने कर दें। लेकिन मैं उस वक्त अगले सप्ताह के बिबिज बिजनेस के बारे में कुछ कहना चाहता था। हमने बिजनेस एडवाइजरी कमेटी में कहा था कि देश में कम्युनल सिटुएशन और अहमदाबाद के कम्युनल रायट्स के बारे में बहस के लिए जल्दी मौका देना चाहिए। उस बात का जवाब नहीं मिला है।

मेरे माननीय मित्र, डा० रामसुभग सिंह, आज एक ऐसे ग्रुप के लीडर हैं, जिसको हम ने मान्यता तो नहीं दी है, लेकिन सरकार ने दे दी है।

डा० राम सुभग सिंह : आप की मान्यता उस गवर्नमेंट को मिल गई है।

They are very happy and they will, therefore, reciprocate his suggestion,

श्री स० मो० बनर्जी : यू० पी० के एम० एल० एज० यही आये हुये हैं। हमें मालूम हुआ है कि अब यू० पी० एसेम्बली में श्री सी० बी० गुप्त की मिनस्ट्री की मैजोरिटी नहीं रह गई है।

MR. CHAIRMAN : That is not before the House now.

श्री स० मो० बनर्जी : मैं चाहता हूँ कि होम मिनस्टर साहब यू० पी० के गवर्नर से इस बारे में जानकारी लें।

I only want that the Home Minister should talk to the Governor there and ascertain the facts as to whether Mr. C. B. Gupta has a majority...

SHRI SHEO NARAIN (Basti) : First, the Prime Minister who heads a minority government here should resign before advising others to resign.

SHRI S. M. BANERJEE : When a similar thing happened in West Bengal, they wanted the Bengal Government to convene the Assembly. There cannot be two standards. Shri C. B. Gupta should resign gracefully.

SHRI SHEO NARAIN : The Prime Minister is heading a minority government here. She should resign first and set an example, and then we shall follow that example.

श्री कंवर लाल गुप्त : सभापति महोदय, आप ने समाचारपत्रों में पढ़ा होगा कि कांग्रेस प्रेजिडेंट ने प्राइम मिनस्टर पर यह एलिंगेशन लगाई है कि उन्होंने जो करोड़ों रुपये के पार्टी फंड्स इकट्ठे किये, वे उन्होंने अपनी संस्था के पास जमा नहीं कराये। यह एक सीरियस एलिंगेशन है और इस लिए इस पर इस सदन में बहस होनी चाहिये। यह एक बहुत गम्भीर बात है कि कोई मंत्री, और विशेषतः प्रधान मंत्री, करोड़ों रुपये इकट्ठा करे, इस में अपनी पोजीशन को मिसयूज करे और उन रूपयों का कोई हिसाब वगैरह न दे। हम यह भी जानना चाहते हैं कि इन रूपयों के बदले में कुछ बिजनेस हाउसिज को क्या क्या फेवर दिये गये। इस मामले की जांच के लिये एक जुडिशल कमीशन मुकर्रर किया जाना चाहिए।

SHRI RAM KISHAN GUPTA (Hissar) : It is a very serious charge and there should be an inquiry into this.

श्री कंवर लाल गुप्त : सदन में इस पर बहस होनी चाहिये।

MR. CHAIRMAN : Shri Kanwar Lal Gupta wants that this should come before the House. Hon. Members have got a right to make their proposals by making proper motions; if they do that, then the matter will come up before the House automatically...

SHRI KANWAR LAL GUPTA : I have already submitted the proposal, and Government should accept it.

MR. CHARMAN : We shall now proceed with the business before the House.

श्री श्रीचन्द्र गोखल (चण्डीगढ़) : सभापति महोदय, मैं निवेदन करना चाहता हूँ कि अगले सप्ताह की कार्यवाही में कम से कम दो बातें निश्चित रूप से शामिल की जानी चाहिए आज सरकारी दल द्वारा अल-इण्डिया रेडियो का दुरुपयोग किया जा रहा है सब दलों की कार्यवाहियों को ब्लैक-आउट किया जाता है और उस की तुलना में यदि चौधरी रणधीर सिंह घर में बैठे कोई बयान दे देते हैं, तो अल-इण्डिया रेडियो चार चार मिनट तक उमका प्रसारण करता है। रबात कांड के सिलमिले में हम पचास हजार आदमियों का जुलूम निकालते हैं और अल-इण्डिया रेडियो से एक वाक्य में उस को समाप्त कर दिया जाता है। हमने इस बारे में ध्यान-आकर्षण प्रस्ताव और दूसरे मोशन दिये हैं। वह मामला मदन के सामने बहस के लिये आना चाहिये और अल-इण्डिया रेडियो का यह दुरुपयोग हर हालत में रोका जाना चाहिए।

श्री कंवर लाल गुप्त : यदि अल-इण्डिया रेडियो का यह दुरुपयोग नहीं रोका जायेगा, तो हम इसके खिलाफ एजिटेशन करेंगे और दफा 144 तोड़कर रेडियो लाइसेंस जलायेगे।

MR. CHAIRMAN : This is not fair. Such a senior Member as Shri Kanwar Lal Gupta should not behave like this. He has had his say already.

श्री शिव चन्द्र भ्वा : जो सदस्य अपनी बात कह रहा हो, नियम के अनुसार लंच के बाद उसी को बुलाया जाता है, लेकिन सभापति महोदय, आज कुछ दूसरे सदस्यों ने बोलना शुरू कर दिया।

अगले सप्ताह के कार्य के बारे में मैं कहना चाहता हूँ कि आप न अखबारों में पढ़ा होगा कि उत्तर बिहार में पहले बाढ़ का प्रकोप था जिस से फसल की बरबादी हुई। फिर वहाँ पर खतरनाक वाटर-पैस्ट हो गया जिससे कि तमाम सीधूस खराब हो जाते हैं, फसल बरबाद हो

जाती है। मोटे तौर पर 75 प्रतिशत फसल खराब हो गई है। उत्तरी बिहार में खास कर के दरभंगा, सहरसा और पूर्णिया जिले में अकाल की स्थिति हो रही है इसलिये मैं चाहूँगा कि फूड एंड एग्रिकल्चर मंत्री उत्तरी बिहार के बारे में एक वक्तव्य दें और सरकार के दरभंगा, पूर्णिया और सहरसा जिले को अकाल क्षेत्र घोषित करें। यदि अकाल क्षेत्र नहीं घोषित करते हैं तो कम से अभावग्रस्त क्षेत्र उनको घोषित करें और मैं चाहूँगा कि इस के सम्बन्ध में वह एक वक्तव्य दें।

श्री इसहाक सम्मली (अमरोहा) : जैसा कि अभी बैनर्जी साहब ने कहा सरकार ने इस चीज को माना है कि अहमदाबाद और गुजरात में कम्युनल डिस्टर्बेंस पर जल्दी से जल्दी बहस होनी चाहिये। अब तक कि ट्रेडिशन यह रही है कि पहले लोक सभा में बहस हुआ करती थी उसके बाद राज्य सभा में होती थी। लेकिन यह इस सरकार की कमी है कि राज्य सभा में उस पर पहले बहस हो रही है और हमारे यहाँ अब तक नहीं हुई है। इसलिये मैं चाहूँगा कि अब और देरी न की जाय और उसे इसी हफ्ते में ले लिया जाय।

दूसरी चीज यह है कि हिन्दुस्तान के सबसे बड़े सूबे उत्तर प्रदेश में सी० बी० गुप्ता मेजा-रिटी लूज कर गये हैं वहाँ पर ला एन्ड आर्बर खत्म हो जाने का अदेश है। इसलिये बड़ा जरूरी है कि फोरन ही होम मिनिस्टर उस पर बयान दें, और असेम्बली बुलबाएँ या सरकार से इस्तेफा लेकर वहाँ कैमर-टेकर सरकार बनायें।

(شری اسحاق سمبلی (امروہا)۔ جس کا کہنا ہے کہ۔ سرکار نے اس سب سے کہنا ہے کہ احمد آباد اور گجرات میں کمیونل ڈسٹربنس پر جلد سے جلد بحث ہونی چاہیے۔ اب تک کی ٹریڈیشن یہ رہی ہے کہ پہلے لوک سبھا میں بحث ہوا کرتی تھی۔ اس کے بعد ریاضی سبھا میں ہوتی تھی۔ لیکن یہ اس سرکاری کمی ہے کہ ریاضی سبھا میں اس پر پہلے بحث ہو رہی ہے اور چار سے یہاں اب تک نہیں ہوتی ہے۔ اس لئے میں چاہوں گا کہ اگر جلد سے جلد بحث ہو جائے۔ اور اسے اس ہفتے میں لے لیا جائے۔)

دوسری چیز یہ ہے کہ ہندوستان کے سب سے بڑے صوبے اتر پردیش میں سی۔ بی۔ گپتا بھارتیوں کو زکریا کے ہیں وہاں پر لائبرٹی اور ڈیموکری ہوجانا کا اندیشہ ہے۔ اس لئے بڑا ہرزاری ہے۔ کہ فوراً ہی ہوم مشنر اس پر دھیان دیں اور آسماں بھولائیں یا سرکار سے استعفیٰ لے کر وہاں کی حکومت کو ریٹائر کیا کریں۔

MR. CHAIRMAN: We are now debating something which is not before the House. I have been listening patiently to members in the hope that they would put forward suggestions concerning the report of the Business Advisory Committee. If they have such suggestions to offer, they may do so, but not go into other matters.

SHRI SHEO NARAIN: The Chief Whip of the Government has brought certain proposals before the House. I as the Chief Whip of the Opposition am demanding from this Government acceptance of all the demands which have been made from this side.

First, we should look into what is going on in the AIR. A few persons are invited to speak on the radio and they get their allowance etc. There is favouritism going there. I am charging this Government and the Minister of State for Information and Broadcasting specially, Shri Gujral, with converting the All India Radio into 'All Under-Gujral Radio'.

میرے مینبر نے شری سی۔ بی۔ گولڈا کی گورنمنٹ پر چارج کیا... (بھیڑ بھاڑ)

As far as we are concerned, we are ready to face the electorate. (Interruption.) Shri Banerjee should sit down. This is not the way to behave here.

I charge this Government with being a minority government now. They were elected on the symbol and ticket of the Congress. But now the position of the Prime Minister is that she has been expelled from the Congress and she is no more its member. I am demanding from this Government that they should dissolve Parliament, resign themselves and face the electorate. Let us all go to the electorate and let the electorate decide. Then they will be entitled to ask Shri C. B. Gupta to face the electorate. I can tell you that while we have got a minority Government opposite, Shri C. B. Gupta in UP has got a majority there. Last night I received a telephone from there. (Interruptions.)

We are not against this Government. But we want them to implement the 10-point programme, the socialist programme. We will support this Government on that issue. But if they want to advise Shri C. B. Gupta, they must first themselves resign as they are a minority Government. (Interruptions.)

श्री हरदयाल देवगुण (पूर्व दिल्ली): पश्चिमी बंगाल के मुख्य मंत्री ने कहा है कि वहाँ कोई सम्य सरकार नहीं रहा और वहाँ की सरकार में शामिल दूसरी पार्टियाँ जैसे कम्युनिस्ट पार्टी भी कह रही हैं कि होम मिनिस्टर और सरकार राजनैतिक हत्याएं करवा रही है। इस प्रकार की भ्रारजकता वहाँ फैली हुई है। जब मुख्य मंत्री और उन की पार्टी राज्य सरकार के विरुद्ध सत्याग्रह करने जा रहे हैं तो यह अत्यन्त गंभीर मामला है और वहाँ की स्थिति पर विचार होना चाहिये।

इसके साथ ही जो साम्प्रदायिक दंगे हुये हैं जैसे जगदलपुर का दंगा, उन पर भी विचार होना चाहिये और रघुबरदयाल कमीशन की रिपोर्ट पर भी इन दंगों के साथ पूरा विचार होना चाहिये।

श्री बि० प्र० मंडल (माधेपुरा): प्वाइंट ऑफ ऑर्डर सर। लिस्ट ऑफ बिजनेस के अलावा जिस को जो मन हो रहा है वह बोल रहा है। तो इस हाउस को पब्लिक मीटिंग डिक्लेयर कर दिया जाय और हम लोगों को भी जिसके जो मन में आये बोलने दिया जाय।

MR. CHAIRMAN: There is no point of order.

SHRI JYOTIRMOY BASU (Diamond Harbour): I had earlier requested the Chair that the Labour Minister should be asked to make a statement on the situation in Tata-nagar where there are 67 large and medium industries facing a strike. Fifty thousand workers have gone on strike. It is a very serious situation. Would you kindly direct the Government to place a statement before the House and apprise the House of the latest situation and the steps that they are taking to meet the demands of the workers against the capitalists and monopolists?

SHRI SAMAR GUHA (Contai) :
Rose—

MR. CHAIRMAN : We have to hear the Government side.

SHRI SAMAR GUHA : This is not fair. I have written to the earlier to the Speaker to permit me to rise this point. I have followed the procedure and you are penalising me for that. The Speaker has not written to me that he will not allow me to ask the question.

MR. CHAIRMAN : It is up to the Speaker to reply to you.

SHRI SAMAR GUHA : There is a report that nearly 400 railway reservations, the quota for the VIP's, has been completely blocked for the return of the AICC members after three days. As a result, even Members of Parliament and other important dignitaries and officials are not getting any reservation whatsoever. I want to know whether this matter will be discussed. It should be discussed. Will the Railway Minister explain why all the reservations have been blocked for three days? The AICC and Railway office should not be made co-terminous. 400 V.I.P. reservations for the seats have all been completely blocked and nobody is allowed to have reservations. What is it? Is the AICC authorised to do that? Can the Railway Minister do so? The Railway Minister must explain it...*(Interruptions.)*

SHRI A. SREEDHARAN (Badagara) :
One minute.

MR. CHAIRMAN : I cannot allow one minute; if 500 Members want one minute each, the day will be over.

SHRI A. SREEDHARAN : Has he better rights than me? The U. P. Government headed by Mr. C. B. Gupta has cancelled the licence of buses to bring delegates to the AICC session in Delhi; they have to go by train.

श्री रामाबलार शास्त्री (पटना) : सभापति महोदय, बिहार में प्रेमिडेंट रूल है, पटना

कारपोरेशन की हालत बहुत खराब है।
...*(व्यवधान)*...

SHRIMATI TARKESHWARI SINHA :
Those buses were being taken to Delhi without payment being made to the bus owners; they were given free rides...*(Interruptions.)****

MR. SPEAKER : Nothing will go on record. The hon. Minister.

SHRI RAGHU RAMAIAH : This morning I read out the Government business for the next week. Valuable suggestions had been made by the hon. Members. Next week will be fully occupied by the business announced. The suggestions made by the hon. Members will be considered
(Interruptions.)

श्री रामाबलार शास्त्री : सभापति महोदय, जनसंघ का मुंबीटा उबरने वाला है
...*(व्यवधान)*...

SHRI RAGHU RAMAIAH : That was with reference to matters which were listed for the House. Now I must thank Mr. Guha for having brought publicly to the notice of all the Members of the House the amount of enthusiasm which people are showing for the AICC session here. Obviously the flow of members to the AICC session was in such numbers, in each great majority, it was so terrific that even the Railway did not anticipate it; it was beyond expectation.....
(Interruptions.)

SHRI SHEO NARAIN : Why should the business of the Congress Party be brought in and discussed here?

SHRI SAMAR GUHA : Let the two Congresses annihilate each other; out of that will be born a real Indian socialist party; we are waiting for that day. But this Minister has insinuated Parliament. Parliament Members are denied reservations because some political organisation has blocked all the reservations. Why? He has not answered it.

DR. RAM SUBHAG SINGH : He does not know nor does he care to understand that 10,000 railway trains operate throughout the country and there are only 722 AICC

[Dr. Ram Subhag Singh]

members. It is not necessary that all the seats and berths should be blocked by the fiat of your minority Government. (Interruptions).

SHRI RAGHU RAMAIAH : I am sorry this morning Dr. Ram Subhag Singh made a very unfortunate and irresponsible allegation.

DR. RAM SUBHAG SINGH : I stand by that.

श्री प्रकाशचौर शास्त्री (हापुड़) : सभापति जी मेरा व्यवस्था का प्रश्न है। मेरी व्यवस्था यह है कि यह पानियामेंट है, इस में गवर्नमेंट के सम्बन्ध में यदि कोई शिकायत हो, तो तत्स्य उपस्थित कर सकते हैं। सरकार की ओर से जो उत्तर दिया जाय वह सरकार से सम्बन्धित बातों पर दिया जाय। श्री समर गुहा ने जिस बात को उठाया था, वह रेल मंत्रालय से सम्बन्धित बात थी, लेकिन उस को लेकर उन्होंने ए० आइ० सी० सी० की सफाई दी, यह चीज सदन के मर्यादा के विपरीत है।

SHRI RAGHU RAMAIAH : I am on an entirely different matter. This morning Dr. Ram Subhag Singh made a very unfortunate and, I am sorry to say, irresponsible allegation that the Prime Minister has misused the telephones for making people resign in U.P. Dr. Ram Subhag Singh should know that such frivolous allegations were made against him when he was Minister of Parliamentary Affairs, in connection with the election of Dr. Zakir Husain. There are no foundations for such allegations. (Interruptions).

SHRIMATI TARKESHWARI SINHA : Let the Government hold an enquiry into this : From 10th November, how many times Defence planes have been sent out and for what purpose? Who were the persons who went in those planes? Whom did they meet and what did they do there? Let the Government hold an enquiry into all these things. He has said that our leader has made a very uncharitable remark. I challenge the Government to disprove that three times

Defence planes went to Bihar for requisitioning work for getting signatures of AICC members. (Interruptions).

SHRI AMRIT NAHATA (Barmer) : Your coffin is going to be sealed tomorrow. (Interruptions).

SHRIMATI TARKESHWARI SINHA : Let a judicial enquiry be conducted. I am prepared to face such an enquiry, Are you brave enough to stand upto it.

SHRI AMRIT NAHATA : The day of judgment has come (Interruptions).

श्री शशि भूषण (खारगोन) : सभापति महोदय, पिछले कई मंत्रियों की सी०वी०आई० की एन्क्वायरी हो चुकी है, यह दुर्भाग्य की बात है कि उन रिपोर्टों को अभी तक यहां पर नहीं रखा गया है। गवर्नमेंट को किसी को शील्ड नहीं करना चाहिये। जिन मंत्रियों के खिलाफ सी० वी० आई० की एन्क्वायरी हो चुकी है, उन मंत्रियों की रिपोर्ट सदन में रखनी चाहिये।

श्रीमती तारकेश्वरी सिन्हा : इसकी भी जांच होनी चाहिये कि मिक कोर्ट पर कितनी ड्यूटी दी गई।... (व्यवधान)...

मैं इन्क्वायरी के लिये तैयार हूँ। तीन साल तक होम मिनिस्टर साहब ने मेरे बारे में इन्क्वायरी की और यहां पर रेखाड्र दी। ... (व्यवधान) ... सवाल हाउस में मौजूद है... (व्यवधान) ... तीन साल और इन्क्वायरी कर लीजिये। मैं तैयार हूँ, मुझे कोई डर नहीं है। ... (व्यवधान) ...

श्री कंबर लाल गुप्त : यह पार्लिमेंट कांफ्रेंस के दोनों गुटों की आपस में लड़ाई का प्रस्ताव बना हुआ है। (व्यवधान) इसको प-प रोकिये।

MR. CHAIRMAN : I am not going to listen to any more points of orders.